

ICICI Bank पंजीकृत कार्यालय रूआईसीआईसीआई बैंक टॉवर, निकट चकली सांकेल, ओल्ड पदरा रोड, वदोदरा-390 007
 कार्पोरेट कार्यालय रू आईसीआईसीआई बैंक टॉवर, बान्ना-कुला कॉम्प्लेक्स, बान्ना (रू), मुम्बई-400 051

सांचालन सूचना-प्रस्तावना आसत क विकल्प हउत मानवता सह मानाता।
प्रतिभूति हित (प्रवर्तन) नियम, 2002 ("नियम") के नियम 8(6) ए नियम 9(1) के प्राधानां के साथ पठित वित्तीय परिपत्रियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 के तहत अचल आसित की विधि
 जबकि, अधोहस्ताक्षरी वित्तीय आसितियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित के प्रवर्तन अधिनियम, 2002 के तहत आईसीआईसीआई बैंक लिमिटेड ("आईसीआईसीआई बैंक") का अधिकाधिक प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में भी भरत कुमार (गणितिक वी. सी। सी। अल्वर) (उपचारकर्ता, गिरोहकर्ता और व्यक्तिगत गारंटर-1) और श्रीमती पारल बत कुमार (व्यक्तिगत गारंटर-11) से कथित मान सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर निहित लेन-देन दस्तावेजों में निर्धारित उनके समर्थित दायित्वों के अनुसार भ्रूतानत की तिथि तक भावी व्याज, डिफॉल्ट/एकपक्षक व्याज, लागत एवं अन्य प्रभारों सहित 31 दिसंबर 2016 तक बकायों रु. 21,03,51,342.54 (इकौस करोड़ तीन लाख इश्यावन हजार तीन सौ बयासीस रुपये और पैंसत मात्र)का भुगतान करने को कहते हुए कथित अधिनियम की धारा 13(2) के तहत एक विधिक माना सूचना दिनांक 21 फरवरी 2017 जारी की थी। इसके पश्चात बकाया/बंधकर्ता/गारंटर को सामूहिक रूप से "सूचितों" कहा जायेगा। यह कि, सूचना कथित मान सूचना के अनुपलब्ध में विफल रहा और इसकी अन्वयेत्ती की।
 तथा जबकि, नियमों के साथ पठित सरकारी अधिनियम की धारा 13(4) के तहत प्रदत्त शक्तियों के उपयोग में अधिभूत प्राधिकारी ने निम्नलिखित समर्पित ("प्रतिभूत आसित") पर 24 जनवरी 2018 को संकेतिक कब्जा कर लिया।
 व्यापक रूप से जनसमाज को एतद्द्वारा सूचित किया जाता है कि प्रतिभूत आसित (जैसा कि नीचे अनुसूची में वर्णित है) की विधि हेतु आईसीआईसीआई बैंक सरकारी अधिनियम तथा इसके नियमों के प्राधानां के तहत "जहाँ है जैसे है, जो भी है वहीं है तथा बिना किसी आश्रय आधार" पर निम्नलिखित विवरणों के अनुसार प्रस्ताव आमन्त्रित करता है:

क्र. सं.	प्रतिभूत आसित का विवरण	आसित मूल्य (रु. में)	बनाना राशि जमा ("ईएमपी") (रु. में)	बोलो वृद्धि मूल्य (ईएमपी) (रु. में)	संपत्ति निरीक्षण की तिथि और समय	ईएमपी जमा करने की अंतिम तिथि	ई-नौलामी की तिथि एवं समय
1.	श्री भरत कुमार के नाम पर युनिट नं. 407 से युनिट नं. 412, विसका नं. (एम.सी.) वी-117-478/2-ए, सीधी मंजिल, खान सिंह कॉम्प्लेक्स, निकटवर्ती बस स्टैंड, मॉडल टाउन रोड, दुधियाना-141001 में स्थित वाणिज्यिक संपत्ति,शेजफल - (17966 वर्ग फुट).	1,21,50,000.00/-	12,15,000.00/-	1,00,000.00/-	16 सितंबर 2023 (सुबह 11:00 बजे से दोपहर 01:00 बजे तक) पूर्व सूचना के साथ	25 सितंबर 2023 (सुबह 11:00 बजे तक)	26 सितंबर, 2023 से दोपहर 12:00 बजे तक)

नियम एवं शर्तें
 (1) ऑनलाइन नीलामी ऑक्शन एजेंसी अर्थात मेसर्स ई-प्रोकोरमेंट टेक्नोलॉजीज लि. (ऑक्शनटाइगर) की वेबसाइट <https://icicibank.auctiontiger.net> के माध्यम से संचालित होगी और निविदा दस्तावेज में वर्णित नियम एवं शर्तों के अनुसार होगी जो वेबसाइट <https://icicibank.auctiontiger.net> पर उपलब्ध है।
 (2) नीलामी के निरीक्षण, नियम एवं शर्तें अथवा निविदा जमा करने से सम्बंधित किसी स्पष्टीकरण के लिए कृपया किसी वनगोली मता, आईसीआईसीआई बैंक लिमिटेड के अधिभूत प्राधिकारी रस + 91-8527193670 पर सम्पर्क करें banjit.mahanta@icicibank.com अथवा anshu.j@icicibank.com पर लिखें।
 (3) सूचितियों(वी) को विशेष रूप से और जनसमाज को एतद्द्वारा उद्देश्यपूर्ण वर्णित प्रतिभूत आसित का सरकारी अधिनियम की धारा 13(13) के संदर्भ में किसी भी लेखि से संव्यवहार करने से निषिद्ध करने की चेतावनी दी जाती है और कथित प्रतिभूत आसित से किसी भी सीत का संव्यवहार रशियों तथा सूचितियों(वी) द्वारा आईसीआईसीआई बैंक के त्रण के भुगतानव्यवस्था तक उस पर व्याज, चक्रवृद्धि व्याज, दरसकृष्ट बहियों, अनुबंध दर पर अन्य प्रभारों के लिए आईसीआईसीआई बैंक के प्रभार का विषय होगा।
 (4) सूचितियों(वी) का 31 जुलाई, 2023 तक बकाया राशि जो कि रु. 64,85,78,553.54/- (षीसस करोड़ पचासी लाख अठसतर हजार पांच सौ तिरवन रुपये और चौवन पैंस मात्र) तथा अनुबंध व्याज दरों पर भावी व्याज एवं अन्य प्रभार का पुनर्निर्माण करने का अंतिम अवसर दिना जमा है। कथित बकाया राशि सूचितियों(वी) द्वारा 24 अक्टूबर, 2023 को या इसके पूर्व अदा करनी अपेक्षित है जिसमें असफल होने पर प्रतिभूत आसितियों को उद्देश्यपूर्ण कर्मकर्म के अनुसार विधाय किया जायेगा।
 (5) अंग्रेजी तथा वनबंग्लुर अखबारों में विभिन्न सूचना के प्रकाशन के बीच किसी विस्तारित के मामले में अंग्रेजी समाचार-पत्र को वनबंग्लुर अखबार पर वरीयता दी जायेगी और इसे अंतिम प्रति माना जायेगा तथा इस प्रकार अस्पष्टता दूर हो जायेगी।

नियमावली के नियम 8(6) के तहत विधिक 15 दिवसीय विक्रय सूचना
 सूचितियों(वी) को एक बार पुनरु अद्यतन व्याज तथा अनुबंधी व्ययों सहित उपर्युक्त राशि ई-नौलामी की तिथि से पूर्व अदा करने के लिए अधिसूचित किया जाता है, जिसमें असफल रहने पर प्रतिभूत आसित की सूचना/प्रभारित निम्न वर्णित अचल संपत्ति, जिसका नौतिक अधिप्रेषण प्रभोभूत ऋणदाता (हीरो फिनकोर्प लिमिटेड) के अधिकाधिक प्राधिकारी द्वारा कर दिया गया है, उसका विधाय "जैसी है जहाँ है आधार", "जैसी है जो है आधार", "वहाँ जो कुछ भी है आधार" और "बिना उपाय आधार" पर किया जायेगा। यदि किसी भी कारणवश नीलामी असफल हो जाती है तो बैंक सरकारी अधिनियम एवं नियमों के तहत प्राधानां के अनुसार सूचितियों(वी) को बिना कोई अन्य सूचना दिये निजी सन्धि अथवा अधिनियम एवं उसके तहत निर्मित नियमों के तहत प्राधानांत के अनुसार किसी अन्य साधनों अथवा अस्थाय रूप से उपर्युक्त प्रतिभूत आसितियों को बेचने के लिए स्वतंत्र होगा।
तिथि : 02 सितंबर, 2023
स्थान : दिल्ली,

ह/- अधिभूत प्राधिकारी
 कृते आईसीआईसीआई बैंक लिमिटेड

फॉर्म जा
मिलेनियम एजुकेशन फाउंडेशन के लिए अधिकाधिक की अधिव्यक्ति हेतु आमंत्रण
 नोट:उ, उन्नत परत में विश्वास क्षेत्र में संवर्धन
 (भारतीय विद्यालय और शोध अनुसंधान बोर्ड (कार्पोरेट अधिकाधिक के लिए विद्यालय समायोजन प्रक्रिया) विनियम, 2016 के विनियम 56(1) के तहत)

संश्लिषित सूचना

1.	पंजीकृत/अनुसंधान के, के साथ कार्पोरेट कर्ताधार का नाम	मिलेनियम एजुकेशन फाउंडेशन कार्पोरेट: U80002GJL2016NPL269753
2.	पंजीकृत कार्यालय का पता	प्लेट नं. 433, टोल्क, एल्लेन्बोर्ग, सेक्टर 18, फेज 2, बाराक, नई दिल्ली-110078
3.	वेबसाइट का यूआरएल	अज्ञात/नहीं
4.	उक्त सूचना को विवरण जारी कर्ता/अचल संपत्ति का विवरण	प्लेट नंबर एलएन-1, अलीन नैशनेल, सेक्टर 119, नोएडा, उत्तर प्रदेश- 201305
5.	मुख्य उत्पादों/सेवाओं की अपेक्षाएं/प्रस्ताव	लागत नहीं
6.	विगत वित्तिय वर्ष में बेचे गये मुख्य उत्पादों/सेवाओं का नाम और कीमत	संभवतः न अद्यः एफआई 2019-20 : ₹ 9,41,04,357/- (लेखापरिधि) एफआई 2022-23 : ₹ 9,07,26,100/- (अ-लेखापरिधि)
7.	कर्मचारियों/कर्मचारियों की संख्या	कर्मचारियों की सं. : 35 (अंतर-संश्लिषित) कर्मचारियों की सं. : 77
8.	प्रक्रिया के अनुभवों/कार्यक्रमों की संख्या/विशेष, कर्मचारियों की सूची, दो वर्षों के अंतिम वार्षिक वित्तीय विवरण (अनुसंधान/सेवा) सहित अंतिम जानकारी की उपलब्धता	सम्बन्धित फाइलों की संख्या/विशेष/प्रकार की जा सकती है। millennium.ip@gmail.com
9.	बोर्ड की सूची 25 (2) (एच) अधिनियम अंतर्गत की सूची पत्रिका को उपलब्धता	सम्बन्धित फाइलों की सूची/विशेष प्रकार जा सकती है। millennium.ip@gmail.com
10.	आसित का अधिकाधिक का प्राप्ति की अंतिम तिथि	18.09.2023
11.	सम्पातित सम्पत्ति अंतर्गत की प्रोक्लेशन सूचना जारी करने की तिथि	27.09.2023
12.	प्रोक्लेशन सूचना पर आसितों जमा करने हेतु अंतिम तिथि	02.10.2023
13.	ई-नौलामी जमा करने हेतु प्रोसेस इमेल आइड	milleniumip@gmail.com, hansrajchugh@ash.in

दिनांक: 02.09.2023
 स्थान: नई दिल्ली

हस्ता/- श्री हंसराज चूगु
 सहायक सचिव
 संश्लिषित संख्या: IBBI/PA-001/IP-P0698/2017-2018/1182
 पता: फ्लोर-ई-24 (बैंगले), राजधानी नगर-III, नई दिल्ली-110024
 कृते मिलेनियम एजुकेशन फाउंडेशन (संश्लिषित/आईआई)

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हस्ता:- नई दिल्ली
 तिथि: 1 सितंबर, 2023
 (कंपनी सचिव)

केनरा बैंक **Canara Bank**
 शाखा : सक्काय टावर, ओल्ड टैवर्गे रोड, सिव मॉडल के निकट, गुडगांव, हरियाणा-122001

कब्जा सूचना [धारा 13(4)] (अचल संपत्ति के लिए)
जैसा कि, वित्तीय परिपत्रियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के 54) (यहां के बाद "अधिनियम" वर्णित) के अंतर्गत केनरा बैंक के प्राधिकृत अधिकारियों के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना तिथि 14.6.2023 जारी कर ऋणधारकों में, साई एफएमआईज (प्रॉप्राइटर श्री सुशोभर सिंह) तथा श्री सुशोभर सिंह एवं श्रीमती कविता यादव को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि रु. 4,59,36,604.02 रु. चार करोड़ उन्सठ लाख छत्तीस हजार छः सौ चार पैंस दो मात्र) वापस लौटाने का निर्देश दिया था।
अव्यक्त, इस राशि को वापस लौटाने में विफल रहे, अतः एतद्द्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज 30 अगस्त, 2023 को अधोहस्ताक्षरी ने उक्त नियमावली के नियम 8 एवं 9 के साथ पठित अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित संपत्ति का कब्जा कर लिया है।
विशेष रूप से ऋणधारकों तथा आम जनता को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित संपत्ति का व्यवसाय न करें तथा इस सम्पत्ति का किसी भी तरह का व्यवसाय न, 4,59,36,604.02 (रु. चार करोड़ उन्सठ लाख छत्तीस हजार छः सौ चार पैंस दो मात्र) तथा उस पर व्याज के लिये केनरा बैंक के चार्ज के अंतर्ग होगा।
अव्यक्त, का ध्यान प्रतिभूत परिपत्रियों को विमोचन के लिए उपलब्ध मूल्य के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्राधानां के प्रति आकृष्ट की जाती है।

अचल संपत्ति का विवरण

- आवासीय मकान नं. 269, सेक्टर-5, यू ई गुडगांव (प्लॉट का कुल विस्तार: 271.01 वर्ग गार्ड्स)
- प्लॉट नं. एफ 503, 5वां तल, टावर मेमोरी, दि सेक्टर लेम्प्य, सेक्टर 82ए, वाटिका इंडिया नेक्स्ट गुडगांव, निकट वेस्टेक पार्क न्यू अपार्टमेंट, गुडगांव
- प्लॉट नं. एफ 0302, 3रा तल, टावर एच, गॉर्टेज समित सेक्टर 104, गुडगांव

तिथि: 2.9.2023, स्थान: गुडगांव प्राधिकृत अधिकारी, केनरा बैंक

हीरो फिनकोर्प लिमिटेड
 सीआईएन : P-4889291969/पिनकोड: 400774
 पंजी कार्यालय : 3A, पारसविक्रम रोड, बस स्टैंड, बस विहार, नई दिल्ली-110057
 फोन: 011-4845-1100, फैक्स: 011-4844-7180.
 ई-मेल: litigation@herofin.com, वेबसाइट: www.herofin.com

"परिशिष्ट-1V-ए" (नियम 8(6) का प्राधानां देखें) अचल संपत्ति के विक्रयार्थ विक्रय सूचना
प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8(6) के प्राधानां के साथ पठित वित्तीय परिपत्रियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के नियमों के अंतर्गत संचालित संपत्ति के विक्रयार्थ ई-नौलामी विक्रय सूचना

एतद्द्वारा जनसाधारण को तथा विशेष रूप से उधारकर्ता (वी) को सूचित किया जाता है कि प्रतिभूत ऋणदाता (हीरो फिनकोर्प लिमिटेड) के पास बकाया/प्रभारित निम्न वर्णित अचल संपत्ति, जिसका नौतिक अधिप्रेषण प्रभोभूत ऋणदाता (हीरो फिनकोर्प लिमिटेड) के अधिकाधिक प्राधिकारी द्वारा कर दिया गया है, उसका विधाय "जैसी है जहाँ है आधार", "जैसी है जो है आधार", "वहाँ जो कुछ भी है आधार" और "बिना उपाय आधार" पर किया जायेगा। यदि किसी भी कारणवश नीलामी असफल हो जाती है तो बैंक सरकारी अधिनियम एवं नियमों के तहत प्राधानां के अनुसार सूचितियों(वी) को बिना कोई अन्य सूचना दिये निजी सन्धि अथवा अधिनियम एवं उसके तहत निर्मित नियमों के तहत प्राधानांत के अनुसार किसी अन्य साधनों अथवा अस्थाय रूप से उपर्युक्त प्रतिभूत आसितियों को बेचने के लिए स्वतंत्र होगा।
पता सहित उच्चारकों (वी)/गारंटरों (जी) के नाम

नीलामी के अंतर्गत अचल संपत्ति का पता

- मेसर्स मैकनिल जूनिअर एजुकेशन सोसाइटी (उपचारकर्ता)**, जिसका कार्यालय मदर प्राइवट, ब्लॉक-ए, सीडीए कॉलोनी, मुनिराक, नई दिल्ली-110067 में स्थित है; अन्य पता : 75, ब्लॉक-1, साउथ सिटी-1, गुडगांव, हरियाणा-122001
- श्री अनिल कुमार बनवाल (गारंटर)**, निवासी : 75, ब्लॉक-1, साउथ सिटी-1, गुडगांव हरियाणा-122001
- श्रीमती सुमन बनवाल (गारंटर)**, निवासी : 75, ब्लॉक-1, साउथ सिटी-1, गुडगांव, हरियाणा-122001
- श्री आकाश गुप्ता (गारंटर)**, निवासी : ए-119, ब्लॉक-ए, मीरा बाग, पश्चिम विहार, नई दिल्ली-110087
- श्रीमती सुधा गुप्ता (गारंटर)**, निवासी : ए-172, ब्लॉक-ए, मीरा बाग, पश्चिम विहार, नई दिल्ली-110087
- श्रीमती राज चणी गुप्ता (गारंटर)**, निवासी : ए-172, ब्लॉक-ए, मीरा बाग, पश्चिम विहार, नई दिल्ली-110087

वह बकाया देवदारियों, फिनको वस्तुओं की संख्या का विवरण किया जा रहा है।	प्राधिकृत अधिकारी के नाम के साथ संपत्ति के स्वतः पर निरीक्षण की तिथि/समय	व्यय तथा प्रतिमागिता का अनुभव करें, कर्ताधार, वित्तिय, वित्तिय जमा करने की अंतिम तिथि	5 मिनट प्रत्येक के स्वतः विस्तार की तिथि ई-नौलामी की तिथि एवं समय
रु. 3,85,34,658/- (संघों सेवा) करकेट फिनकोर्प लिमिटेड को अचल संपत्ति हस्तांतरण कर 22.08.2019 के अनुसार है।	20.09.2023 को प्रा. 10:00 बजे तक प्राधिकृत अधिकारी श्री सीतल कुमार शर्मा : 9899300884 ईमेल: sanjeev.kumar2@herofin.com आप सूचना में सतर्क रहें। श्री राजेश गिरी सेक्टर-8, 8843008884 ईमेल: ramesh.giri@herofin.com	21.09.2023 को प्रा. 5:00 बजे तक अन्वय हेतु सूचना जारी करे। आरटीआई/एफआई/एचआई का प्राधानां करें।	22.09.2023 को प्रा. 10:00 से अपर. 1:00 बजे तक

इसके अंतर्गत/बोलीदाताओं से अनुरोध है कि वे सतर्क की शर्तों सहित, नं.00030318016156, तमबाई का नाम : "हीरो फिनकोर्प लिमिटेड", आइएफएसडी कोड : HDFC00000003 में या तार-ऑटोडायल/एफआईएच के माध्यम से अपना विचार व्यक्त/ए-ऑटोडायल के माध्यम से जमा करें।

ई-नौलामी के नियम और शर्तें :-
 1. ई-नौलामी का आयोजन "जैसी है जहाँ है आधार", "जैसी है जो है आधार", "वहाँ जो कुछ भी है आधार" और "बिना उपाय आधार" पर किया जा रहा है तथा कब्जा संवर्धन "ऑनलाइन" किया जायेगा।
 2. ई-नौलामी का संचालन मेसर्स ई-प्रोकोरमेंट टेक्नोलॉजीज लिमिटेड के माध्यम से किया जायेगा। संचालन के संबंध में जानकारी (हेल्पलाइन नंबर: 9173582872, 07961200576/544-594/596/531/583/569, 6351896643) से अधिकारी के डेब पॉर्टल <https://sarfaesi.auctiontiger.net> पर जाकर (support@auctiontiger.net/maulik.shrivastava@auctiontiger.net पर ई-मेल करके) प्राप्त की जा सकती है।
 3. यात्रा सह संपत्ति पर कोई ऋणधारक नहीं है जो प्रतिभूत ऋणदाताओं के संज्ञान में है। हालांकि, इच्छुक बोलीदाताओं को अनुरोध किया जाता है कि वे अपने ऋणधारकों, नौलामी में रखी गई संपत्ति के नमागिषकार और संपत्ति को प्रभावित कर सन्वयनेतार व/अधिभूत/कर्मचारियों के संबंध में अपनी जानकारी जमा करने/अचल कर लेनी चाहिए। इस संबंध में ई-नौलामी विधानन जो है वह हीरो फिनकोर्प लिमिटेड की किसी भी प्रतिबद्धता अथवा अधिविनय का संचालन नहीं करता और ना ही संचालन करता हुआ माना जायेगा।
 4. प्राधिकृत अधिकारी/प्राधिकृत प्राधिकृत किसी भी प्रकार से किसी वस्तु/व्यक्ति के बंधन/अधिकार/बकायों के लिये उत्तरदायी नहीं है। उक्त विवरण जो होगा वह वित्तीय परिपत्रियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत निर्धारित नियमों/शर्तों के अधीन होगा। ई-नौलामी के अन्य नियम और शर्तें निम्नलिखित वेबसाइट में प्रकाशित की जा रही हैं। <https://sarfaesi.auctiontiger.net>
दिनांक: 02-09-2023, स्थान: दिल्ली
हस्ता/- प्राधिकृत अधिकारी, हीरो फिनकोर्प लिमिटेड

इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड
 नौतरी सिसल, युनिट 304, पीएमएच टॉवर, पेनिंगुल्ला कॉर्पोरेट पार्क, लोअर परेस, मुंबई-400013
"परिशिष्ट-1V-A" (नियम 8(6) का प्राधिकृत देखें) अचल संपत्ति की विधि नई विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 (6) के प्राधिकृत के साथ पठित वित्तीय परिपत्रियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित अधिनियम, 2002 के तहत अचल संपत्तियों की विधि के लिए ई-नौलामी सूचना
 एतद्द्वारा आम जनता तथा विशेष रूप से उधारकर्ता(वी) एवं गारंटर(जी) के नाम के कर्मचारी अधिनियम, 2013 के तहत निर्मित एवं अंतिम पुनर्निर्माण कर्मचारी के रूप में पंजीकृत कर्मचारी विधि सरसिख एजेंसी प्राइवेट लिमिटेड के पास पंजीकृत एतद्द्वारा विधिक दिनांक 01.12.2021 के माध्यम से सरकारी अधिनियम, 2002 की धारा 3 के अनुसार नीचे वर्णित अचल संपत्ति/संपत्ति है। इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड के प्राधिकृत अधिकारियों के रूप में अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अचल संपत्ति को उक्त सूचना की प्राप्ति की तारीख से 60 दिनों के भीतर पुनर्निर्माण की मांग की है।
 उधारकर्ताओं द्वारा राशि चुकाने में विफल रहने पर, उधारकर्ताओं और आम जनता को एतद्द्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उक्त प्रवर्तन की गई शक्तियों का प्रयोग करते हुए यहां निम्न वर्णित संपत्ति पर 01 सितंबर, 2023 को कब्जा कर लिया है।
 विशेष रूप से उधारकर्ताओं और आम तौर पर जनता को संपत्ति के साथ सौदा नहीं करने के लिए आगाह किया जाता है और संपत्ति के साथ कोई भी लेनदेन रु. 24,79,506.3/- (बीबीस लाख उन्पचासी हजार पांच सौ छह रुपये एवं तीन पैंस मात्र) और उस पर व्याज की राशि हेतु आदित्य बिड़ला हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा। प्रतिभूति परिपत्रियों को भुगतान के लिए उपलब्ध सम्य के संबंध में, अधिनियम की धारा 13 की उप-धारा 8 के प्राधानां के अंतर्गत उधारकर्ताओं का ध्यान आकर्षित किया जाता है।

क्र. सं.	पते सहित जानकारी, जानकारी (वी) तथा कार्पोरेट गारंटर (गै) के नाम	सम्पत्ति का विवरण तथा स्थिति	आसित मूल्य (आरपी) आसित मूल्य का 10% ईएमपी	मांग सूचना के अनुसार वस्तु की राशि	सम्पत्ति के अनुरोधित निरीक्षण की तिथि	5 मिनट प्रत्येक के अनुरोधित विस्तार सहित ई-नौलामी की तिथि एवं समय
1.	मेसर्स जे.पी.निगड़ कम्पनी श्री चण्डिकाका अग्रवाल सुश्री रंजु अग्रवाल	प्लॉट नं. ए-26, ए-27 पर 25 (दिसरा), खयरात। 163 दिसरा, मौजा लखसिंहगुवा, तहसील एवं जिला मयूरत	रु. 50,80,000/- (संघे पचास लाख मात्र)	1,37,53,024. 84/- तिथि 26.08.2020	18.09.2023 से 20.09.2023 तक	21.09.2023 को प्रा. 1.00 बजे अपर. से 2.00 बजे अपर. के बीच

ईएमपी राशि एफआईएच/आरटीआई/एचआई के माध्यम से " इंडिया रिजर्वज एजेंसी ट्राइवेट IV " में भरनी, आरटीआईएच/एफआईएच: HDFC00000060 बैंक खाता नंबर 57500000341064, एचआईएच बैंक लिमिटेड, प्रोडस फ्लोर, जगदीश बिल्डिंग, पमजी रोड फेज 2 मुंबई-400001 पर जमा की जायेगी।
 इच्छुक जमा करने वाले नौलामी दस्तावेज अपलोड करने की अंतिम तिथि: 20.09.2023 शाम 5.00 बजे तक <https://www.bankauctions.in> पर। ईएमपी राशि प्रत्येक अधिभूत मूल्य का 10% है।
 G. दस्तावेजों के संबंध में जानकारी के लिए सतर्क रहें।
 H. संपत्ति अधिकाधिक मूल्य से नीचे नहीं बेची जायेगी और दस्तावेज मांग लेने वाले नौलामीदाताओं को अधिकाधिक मूल्य से अधिक बोली लगाने के लिए आमंत्रित किया जाता है और नौलामी प्रक्रिया के दौरान वे अपने दायित्वों को और बढ़ा सकते हैं।
 I. बैंक की सूचना के साथ आसित मूल्य का 10% ईएमपी राशि "इंडिया रिजर्वज एजेंसी ट्राइवेट IV " के खाने के पक्ष में, आरटीआईएच/एफआईएच: HDFC00000060, बैंक खाता नंबर 57500000341064, एचआईएच बैंक लिमिटेड में 20.09.2023 को शाम 5.30 बजे तक या उसके पश्चात आरटीआईएच/एफआईएच के माध्यम से जमा की जायेगी।
 D. ई-नौलामी सूचना को दोपहर 1.00 बजे से 02.00 बजे तक 60 मिनट के लिए प्रत्येक 5 मिनट के खाने के साथ आसित की जायेगी। ईएमपी राशि के भुगतान के बाद, इच्छुक बोलीदाताओं को निम्नलिखित दस्तावेजों/विवरणों को एफ प्रॉट 20.09.2023 को शाम 05:30 बजे तक या उसके पश्चात "इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड" के पास ही रख्य चुकाने (9878829899) या श्री शक्ति श्रीवास्तव संपर्क नंबर 9811749628 (ईमेल: Shakti.Srivastava@IndiaRF.com) के माध्यम से, इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड 304, नौतरी सिसल, पीएमएच टॉवर, पेनिंगुल्ला कॉर्पोरेट पार्क लोअर परेस, मुंबई 400013 पर जमा करने होंगे।
 E. दस्तावेजों के माध्यम से :-
 i. ईएमपी राशि के लिए इंडिया इन्फ्रा/आरटीआईएस विवरण की फोटोकॉपी।
 ii. कर्ताधार/नौलामी में पते का आई, आईडी चूक और पते के प्रमाण की फोटोकॉपी। हालांकि, सफल बोलीदाता को बोली राशि की 25% से अधिक राशि का भुगतान करने समान इस दस्तावेजों की सूची प्राप्त करनी होगी।
 iii. बोलीदाताओं का नाम, संपर्क नंबर, पता, ई-मेल आईडी।
 iv. बोलीदाता का खाता, ईएमपी के अंतिमलन फंड के लिए विवरण।
 F. इच्छुक बोलीदाताओं को अपना नाम पंजीकृत <https://www.bankauctions.in> पर पंजीकृत करनी चाहिए और सतर्क ई-मेल/संश्लिषित प्रक्रिया का चालिए। संचालित बोलीदाता सेवा प्रदाता मेसर्स अक्सेलर, हैदराबाद हेल्पलाइन नंबर: 0814200062/65/66 और ईमेल: info@bankauctions.in, संपर्क व्यक्ति: विकास कुमार नंबर: 0814200089, 08074627383, ईमेल: vikas@bankauctions.in से ई-नौलामी पर अनलाइन प्रक्रिया का लाभ उठा सकते हैं।
 G. अचल संपत्ति का जमा करने का ईएमपी उन्नें वास्तव का रजि जारी। ईएमपी पर कोई बंधन नहीं दिया जायेगा।
 I. बैंक की सूचना के साथ आसित मूल्य का 10% ईएमपी राशि "इंडिया रिजर्वज एजेंसी ट्राइवेट IV " के खाने के पक्ष में, आरटीआईएच/एफआईएच: HDFC00000060, बैंक खाता नंबर 57500000341064, एचआईएच बैंक लिमिटेड में 20.09.2023 को शाम 5.30 बजे तक या उसके पश्चात आरटीआईएच/एफआईएच के माध्यम से जमा की जायेगी।
 D. ई-नौलामी सूचना को दोपहर 1.00 बजे से 02.00 बजे तक 60 मिनट के लिए प्रत्येक 5 मिनट के खाने के साथ आसित की जायेगी। ईएमपी राशि के भुगतान के बाद, इच्छुक बोलीदाताओं को निम्नलिखित दस्तावेजों/विवरणों को एफ प्रॉट 20.09.2023 को शाम 05:30 बजे तक या उसके पश्चात "इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड" के पास ही रख्य चुकाने (9878829899) या श्री शक्ति श्रीवास्तव संपर्क नंबर 9811749628 (ईमेल: Shakti.Srivastava@IndiaRF.com) के माध्यम से, इंडिया रिजर्वज एजेंसी प्राइवेट लिमिटेड 304, नौतरी सिसल, पीएमएच टॉवर, पेनिंगुल्ला कॉर्पोरेट पार्क लोअर परेस, मुंबई 400013 पर जमा करने होंगे।
 E. दस्तावेजों के माध्यम से :-
 i. ईएमपी राशि के लिए इंडिया इन्फ्रा/आरटीआईएस विवरण की फोटोकॉपी।
 ii. कर्ताधार/नौलामी में पते का आई, आईडी चूक और पते के प्रमाण की फोटोकॉपी। हालांकि, सफल बोलीदाता को बोली राशि की 25% से अधिक राशि का भुगतान करने समान इस दस्तावेजों की सूची प्राप्त करनी होगी।
 iii. बोलीदाताओं का नाम, संपर्क नंबर, पता, ई-मेल आईडी।
 iv. बोलीदाता का खाता, ईएमपी के अंतिमलन फंड के लिए विवरण।
 F. इच्छुक बोलीदाताओं को अपना नाम पंजीकृत <https://www.bankauctions.in> पर पंजीकृत करनी चाहिए और सतर्क ई-मेल/संश्लिषित प्रक्रिया का चालिए। संचालित बोलीदाता सेवा प्रदाता मेसर्स अक्सेलर, हैदराबाद हेल्पलाइन नंबर: 0814200062/65/66 और ईमेल: info@bankauctions.in, संपर्क व्यक्ति: विकास कुमार नंबर: 0814200089, 08074627383, ईमेल: vikas@bankauctions.in से ई-नौलामी पर अनलाइन प्रक्रिया का लाभ उठा सकते हैं।
 G. अचल संपत्ति का जमा करने का ईएमपी उन्नें वास्तव का रजि जारी। ईएमपी पर कोई बंधन नहीं दिया जायेगा।
 I. बैंक की सूचना के साथ आसित मूल्य का 10% ईएमपी राशि "इंडिया रिजर्वज एजेंसी ट्राइवेट IV " के खाने के पक्ष में, आरटीआईएच/एफआईएच: HDFC00000060, बैंक खाता नंबर 57500000341064, एचआईएच बैंक लिमिटेड में 20.09.2023 को शाम 5.30 बजे तक या उसके पश्चात आरटीआईएच/एफआईएच के माध्यम से जमा की जायेगी।
 D. ई-नौलामी सूचना को दोपहर 1.00 बजे से 02.00 बजे तक 60 मिनट के लिए प्रत्येक 5 मिनट के खाने के साथ आसित की जायेगी। ईएमपी राशि के भुगतान के बाद, इच्छुक बोलीदाताओं को निम्नलिखित दस्तावेजों/विवरणों को एफ प्रॉट 20.09.2023 को शाम 05:30 बजे तक या उसके पश्चा

BELLA CASA FASHION & RETAIL LIMITED
 Registered Office: E-102, 103, EPIP, Sitapura Industrial Area, Jaipur-302 022 (Rajasthan)
 website: www.bellacasa.in, CIN: L17124RJ1996PLC011522
 Email: info@bellacasa.in, Tel: 0141-2771844

NOTICE
 Notice is hereby given that the Twenty Seventh (27th) Annual General Meeting ("AGM") of the Company will be held on Wednesday, 27th September, 2023 at 12:00 P.M. through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021 and 02/2022 dated 08th April 2020, 13th April 2020, 05th May 2020, 13th January, 2021, 8th December, 2021, 14th December, 2021 and 5th May, 2022 respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020, Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated 15th January, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May 2022 and SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 05th January, 2023 issued by the Securities Exchange Board of India ("SEBI Circulars") without the physical presence of the Members at a common venue.

The Notice of the 27th AGM and the integrated Annual Report for the Financial Year 2022-23 including the financial statements for the financial year ended on 31st March, 2023 ("Annual Report") will be sent only by email to all those Members, whose email addresses are registered with the Company/Depository Participant(s) in accordance with the MCA Circulars and SEBI Circular. Member can join and participate in the 27th AGM through VC/OAVM facility only. The instructions for joining the 27th AGM and the manner of participation in the remote e-voting or casting vote through the e-voting system during the 27th AGM are provided in the Notice of 27th AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under section 103 of Companies Act, 2013. The Notice of the 27th AGM and the Annual Report will also be made available on the website of the Company www.bellacasa.in and the website of Stock Exchange BSE Limited www.bseindia.com.

The members are requested to register their e-mail address, in respect of demat holdings with their respective Depository Participant by following the procedure prescribed by the depository participant. Members who have not registered their email address can cast their vote through remote e-voting or through e-voting system during the meeting by following the procedure described in the Notice of 27th AGM.

Process for those Shareholders whose E-mail Addresses are not registered with the Depositories for obtaining Login Credentials for E-Voting For the Resolutions Proposed in this Notice:

For Demat shareholders -, please provide Demat account details (CDSL-16-digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar card) to Company mail id cs@bellacasa.in & RTA email id cinward.ris@zktfintech.com.

In case of any queries, members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdsindia.com or contact at 1800 22 55 33.

The above information is being issued for the information and benefit of all the members of the company and in Compliance with MCA and SEBI circulars as amended from time to time.

For Bella Casa Fashion & Retail Limited
 Sd/-
 Sonika Gupta
 (Company Secretary)
 Date: 01 September, 2023
 Place: Jaipur

SIR SHADI LAL ENTERPRISES LIMITED
 Regd. Office : Upper Doab Sugar Mills, SHAMLI 247776 (UP)
 CIN : L51909UP1933PLC146675
 Website-www.sirshadialal.com E-mail: usdm_shamli@sirshadialal.com
 Ph: 01398-250090

NOTICE OF 89TH ANNUAL GENERAL MEETING E-VOTING INFORMATION AND BOOK CLOSURE

NOTICE is hereby given that the 89th Annual General Meeting (AGM) of the Members of SIR SHADI LAL ENTERPRISES LIMITED ("the Company") will be held through Video Conferencing ("VC") & Other Audio-Visual Means ("OAVM") on Monday, 25th September, 2023, 11.00 A.M. The venue of the Meeting shall be deemed to be the Registered Office of the Company i.e., Upper Doab Sugar Mills, SHAMLI 247776 (UP)

The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the Rules thereunder: provisions of Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations") read with General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 02/2021 dated Jan 13, 2021, 02/2022 dated May 6, 2022 issued by Ministry of Corporate Affairs (MCA), and Securities and Exchange Board of India (SEBI) Circular No. SEBIHO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022.

In compliance with the abovementioned provisions and circulars the Notice of AGM and Annual Report including the Audited Financial Statements for the year ended 31st March, 2023 have been e-mailed to all the Members whose e-mail IDs and registered with the Company or M/s. Alankit Assignments Limited ("RTA") and Depository Participant(s) ("DPs"). The electronic dispatch of Notice of AGM and Annual Report to Members has been completed on 1st September, 2023. The Notice of the AGM and Annual Report are also available on website of the Company i.e., www.sirshadialal.com, website of stock exchange i.e., at BSE Limited (www.bseindia.com) and on the website of NSDL (www.evotingindia.com). The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection upon login at NSDL e-voting system at https://www.evotingindia.com. The requirement of sending physical copies of the Notice of the AGM and Annual Report for the Financial Year 2022-23 has been dispensed with pursuant to the aforesaid MCN SEBI Circular. Instructions for Remote E-voting and E-voting during the AGM:

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standard - 2, the Company is pleased to provide the facility to Members to exercise their right to vote by electronic means on resolutions proposed to be passed at AGM. Members holding shares either in physical form or dematerialized form, as on Monday, 18th September, 2023 (cut-off date), shall cast their vote electronically through electronic voting system (remote e-voting) of NSDL at https://www.evotingindia.com. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting. All the Members are hereby informed that the Ordinary and Special Business, as set out in Notice of 89th AGM will be transacted through voting by electronic means only. The voting rights of the Members shall be in proportion to their share of the paid up equity share capital of the Company as on Monday, 18th September, 2023 (cut-off date). The remote e-voting period will commence on Friday, 22nd September, 2023 at 09:00 A.M. and ends on Sunday, 24th September, 2023 at 05:00 P.M. The remote e-voting module shall be disabled for voting at 05:00 pm on Sunday, 24th September, 2023. Once the vote on a resolution is cast by the member, the member cannot modify it subsequently. Members who have acquired shares after sending the Annual Report through electronic means and before the cut-off date are requested to refer to the Notice of AGM for the procedure to be adopted for obtaining the USER ID and Password for Casting the vote. Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however, they shall not be eligible to vote at the meeting. The procedure of electronic voting is available in the Notice of the AGM as well as in the email sent to the Members by NSDL. In case of any queries/grievances, you may refer to the Frequently Asked Questions (FAQs) for Members and e-voting user manual for Members available in the download section of the e-voting website of NSDL https://www.evotingindia.com. Members who need assistance before or during the AGM with use of technology, can send a request at evoting@nsdl.co.in or use Toll free no.: 1800-222-9900; or Contact Ms. Himani Singh, Assistant Manager, NSDL, at designated e-mail IDs: evoting@nsdl.co.in. The Notice of AGM is available on the Company's website www.sirshadialal.com, on the website of Stock Exchange i.e., BSE Limited and on the website of NSDL at www.evotingindia.com. Mr. Sunil Kumar Jain (FCS-4079), Partner, Sunil K Jain & Co., Company Secretaries have been appointed as the Scrutinizer to Scrutinize the voting process before and during the AGM in a fair and transparent manner. Manner of registering updating small addresses: Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to Alankit Assignments Limited, RTA of the Company at rta@ankit.com, or to the Company at cs@sirshadialal.com, along with the copy of the signed request letter mentioning the name, folio no., address of the member, Form ISR 1 (available on the website of the Company), self-attested copy of the PAN Card and self-attested scanned copy of any document (such as Driving License, Election Identity Card, Passport, etc.) a proof of address of the Member. Please also send your bank detail with original cancelled cheque to our RTA (1.0., Alankit Assignments Limited, Alankit House, 4E/2, Jhandewalan Extension, New Delhi - 110055 along with letter mentioning folio no., if not registered already). Member holder shares in dematerialized mode are requested to register update their email addresses with the relevant Depository Participants. Please also update your bank detail with your DP for future benefits' directly in bank accounts, if not registered already. Members are requested to update their email addresses by 18th September, 2023. After successful registration of the small address, the Members of the Company as on the cut-off date i.e., 18th September, 2023, would receive a soft copy of the AGM Notice along with the Annual Report and Voting Instructions. In case of any queries, Members are requested to write to the RTA at alankit.com or to the Company at cs@sirshadialal.com This Notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable Circulars of MCA and SEBI.

Book Closure
 Notice is hereby given that pursuant to the Regulation 42 of the Listing Regulations and Section 91 of the Act and the rules made thereunder, we wish to inform you that the Register of Members and Share Transfer Books of the Company shall remain closed from Tuesday, 19th September 2023, to Monday, 25th September 2023 (both days inclusive) for the purpose of AGM

By order of the Board
 For Sir Shadi Lal Enterprises Limited
 Sd/-
 Ajay Kumar Jain
 Company Secretary & Compliance Officer
 Membership No.: F5826
 Place: Shamli
 Date: 01.09.2023

Canara Bank Branch: SIS 126, Huda Market, Sector-3 Faridabad-121004

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)
 Whereas the undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 19/05/2023 calling upon the borrower Sri. Parsant Solanki and Sri. Sanjay Dagar to repay the amount mentioned in the notice, being Rs.11,01,598.27 (Rupees Eleven Lakh One Thousand Five Hundred Ninety Eight and Twenty Seven paise only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 29th day of August of the year 2023.

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs.11,01,598.27 (Rupees Eleven Lakh One Thousand Five Hundred Ninety Eight and Twenty Seven paise only) and interest thereon.

The borrower's attention is invited to the provision of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
 All that Part and Parcel of the Property Consisting of Commercial Plot Measuring 660 sq yards Comprised in Kharsa No. 11 Killa No. 17/(8-0) Mauza Samanyar with in the registration Sub-District Ballabgarh District Faridabad. Bounded: By North: Rasta, By South: Vacant Land, By East: Rasta, By West: Fields.

Date: 02-09-2023 Place: Faridabad Authorised Officer, Canara Bank

Canara Bank Branch: Eskay Tower, Old Railway Road, Near Shiy Mandir, Gurgaon, Haryana-122001

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)
 The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 14/06/2023 calling upon the borrower M/s Sal Enterprises (Proprietor: Mr. Yudhveer Singh) And Mr. Yudhveer Singh & Mrs. Kavita Yadav to repay the amount mentioned in the notice, being Rs. 4,59,36,604.02 (Rupees Four Crore Fifty Nine Lacs Thirty Six Thousand Six Hundred Four and Zero Two paise only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 30th day of August of the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs. 4,59,36,604.02 (Rupees Four Crore Fifty Nine Lacs Thirty Six Thousand Six Hundred Four and Zero Two paise only) and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property
 1. Residential House No 269, Sector -5, UE Gurgaon (total extent of plot: 271.01 sq yards).
 2. Flat no F503 on 5th floor, Tower memory, The Seven Lamps, Sector 82A, Vatika India Next Gurgaon. Near Bestech Park View Apartment, Gurgaon.
 3. Flat no H0302 in 3rd Floor, Tower H Godrej Summit Sector 104, Gurgaon.

Date: 02-09-2023 Place: Gurgaon Authorised Officer, Canara Bank

ADITYA BIRLA HOUSING FINANCE LIMITED
 Registered Office: Indian Rayon compounds, Varanasi, Uttar Pradesh
 362266 Branch Office - Unit No. 301/301-A, 3rd Floor, Platina Tower, M.G. Road, Sector-26, Village Sikandarpur, Tehsil Wazirabad, District Gurugram-122022.

APPENDIX IV
 [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice (for Immovable Property)
 Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued a demand notice dated 19-06-2023 calling upon the borrowers Lal Chand Yadav, Usha Devi the amount mentioned in the notice being of Rs. 24,79,506.3/- (Rupees Twenty Four Lakh Seventy Nine Thousand Five Hundred Six and Three Paise Only) within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 01st Day of Sep of the year, 2023.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 24,79,506.3/- (Rupees Twenty Four Lakh Seventy Nine Thousand Five Hundred Six and Three Paise Only) and interest thereon. Borrowers attention is invited to the provisions of Sub-section 8 of Section 13 of the Act., in respect of time available, to redeem the secured assets.

Description of the Immovable Property
 All That Piece And Parcel Of 1 Kila Plot No. 958, Admeasuring 42 Sq. Yds., Of Land/Plot Area, Kharsa No. 157, 158, 6304/159, 6307/160, Waka Sivaana Mauja, Gurgaon Gaon, Colony Rajendra Park, Gurugram, Tehsil And Dist- Gurgaon, Haryana-122001, And Bounded As: North: Other Property South: Road East: Plot No. 959 West: Plot No. 957.

Date: 01.09.2023
 Place: Gurugram
 Authorised Officer
 Aditya Birla Housing Finance Limited

BFL ASSET FINVEST LIMITED
 Regd. Office : 1, Tarangan, Ajmer Road, Jaipur-302005 Ph: 92-141018877
 E-mail: bfldeveloppers@gmail.com Website: www.bflfin.com CIN: L45201RJ1995PLC010646

NOTICE OF 28TH ANNUAL GENERAL MEETING, BOOK CLOSURE AND REMOTE E-VOTING INFORMATION TO MEMBERS
 NOTICE IS HEREBY given that the 28th Annual General Meeting ("AGM") of the members of BFL Asset Finvest Limited ("the Company") will be held on Tuesday, 26th day of September, 2023 at 03:00 P.M. (IST) through Video Conferencing / Other Audio Visual Means ("VC/OAVM") to transact the business as set out in the Notice of the AGM dated Tuesday, August 22, 2023 in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") without the physical presence of the Members at a common venue. Members participating through VC/OAVM facility shall be reckoned for the purpose of quorum under section 103 of the Act.

Pursuant to the applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") for conducting AGM through VC/OAVM, the electronic copies of the Notice of the AGM and the Annual Report for the financial year 2022-23 have been sent to all the members on Friday, September 01, 2023 whose e-mail IDs are registered with the Company (Depository Participant(s)). The requirements of sending physical copy of notice of AGM and Annual Report to the Members have been dispensed with in accordance with MCA and SEBI Circulars.

NOTICE IS FURTHER given that pursuant to Section 91 of the Act and Regulation 42 of Listing Regulations, Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, September 20, 2023 to Tuesday, September 26, 2023 (both days inclusive) for the purpose of 28th AGM of the Company to be held on Tuesday, September 26, 2023 through VC/OAVM.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time) and Regulation 44 of the Listing Regulations and Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India, the Company is providing e-voting facility to its Members through Central Depository Services (India) Limited ("CDSL") to exercise their right to vote electronically on businesses proposed to be transacted at the said AGM and the business may be transacted through voting by electronic means ("remote e-voting").

In this regard, the Members are hereby informed that:

- The remote e-voting period shall start at 09:00 A.M. (IST) on Friday, September 22, 2023 and shall end at 05:00 P.M. (IST) on Monday, September 25, 2023. The remote e-voting shall not be allowed after 05:00 P.M. (IST) on Monday, September 25, 2023. The same will be disabled by CDSL thereafter.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e., Tuesday, September 19, 2023 only shall be entitled to avail the facility of remote e-voting and e-voting at the AGM. The detailed procedure/ instructions for remote e-voting and e-voting are contained in the Notice of the AGM.
- Any person who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on the cut-off date i.e., Tuesday, September 19, 2023 may obtain the login ID and password by sending a request at helpdesk.evoting@cdsindia.com. However, if person is already registered with CDSL for remote e-voting then existing user ID and password can be used for casting vote.
- Members who have not cast their vote by remote e-voting and are present in the AGM through VC/OAVM, shall be eligible to vote through e-voting at the AGM.
- Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again.
- The Notice of AGM and the Annual report for the Financial Year 2022-23 is available on the Company's website https://www.bflfin.com/page_id=191tab-id=3, website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the website of e-voting service provider of the Company i.e., CDSL at www.evotingindia.com.
- Any queries/grievance(s) pertaining to voting by electronic means, the members may refer the Frequently Asked Questions (FAQs) and remote e-voting user manual for members available at www.evotingindia.com under help section or contact Mr. Rakesh Dalvi, Sr. Manager (1800 22 55 33), CDSL, A Wing, 25th Floor, Marathon Futrex, Mafatalil Mill Compounds, N M Joshi Marg, Lower Parel (E), Mumbai - 400013 Email: helpdesk.evoting@cdsindia.com.

For BFL Asset Finvest Limited
 Sd/-
 Mahendra Kumar Baid
 (Managing Director) (DIN: 00009828)
 Place : Jaipur
 Date : 01st September, 2023

SHARIKA ENTERPRISES LIMITED
 CIN: L51311DL1998PLC093690
 Regd. Off.: S-550-551, School Block Part-2, Welcome Plaza, Shakarpur, Delhi 110092
 E-mail: info@sharikaindia.com, Website: www.sharikaindia.com

INFORMATION REGARDING 25TH ANNUAL GENERAL MEETING OF THE COMPANY
 Shareholders may note that the 25th Annual General Meeting (AGM) of the Company will be held through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility on Thursday, September 28, 2023 at 03:00 P.M. (IST) in compliance with the provisions of Companies Act, 2013 and rules made thereunder and Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosures Requirements) Regulation, 2015, read with General Circular Nos. 20/2020 dated 5th May, 2020, 10/2022 dated 28th December, 2022 issued by the Ministry of Corporate Affairs ("MCA") and Circular Nos. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022, SEBI/HO/CFD/POD-2/P/CIR/2023/4 dated 5th January, 2023 issued by SEBI, along with other applicable Circulars issued in this regard by the MCA and SEBI, to transact the business that will be set forth in the Notice of the Meeting.

In compliance with the above circulars, the electronic copies of the Notice of the AGM along with the Annual Report for financial year 2022-23 will be sent to all the shareholders whose email addresses are registered with the Company/ Depository Participant(s).

- Manner of registering/updating email addresses:
 - The members of the Company holding equity shares of the Company in Demat Form and who have not registered their e-mail addresses may send an e-mail to Skyline Financial Services Private Limited at admin@skylinert.com.
 - If they are registered for permanent registration of email address, shareholders are requested to clarify their email addresses, in respect of electronic holdings with their concerned Depository Participants by following the procedure prescribed by the Depository Participant.
- The notice of the 25th AGM and Annual Report for financial year 2022-23 will also be made available on the Company's website at www.sharikaindia.com, websites of the Stock Exchanges i.e. BSE Limited at www.bseindia.com, and on the website of CDSL https://www.evotingindia.com.
- Shareholders will have an opportunity to cast their vote remotely on the business as set forth in the Notice of the AGM through electronic voting system. The manner of voting remotely for shareholders holding shares in dematerialized mode and for shareholders who have not registered their email addresses will be provided in the Notice to the shareholders.
- The 25th AGM Notice will be sent to the shareholders in accordance with the applicable laws on their registered email addresses in due course.

For Sharika Enterprises Limited
 Sd/-
 Aditya Sharma
 Date: September 01, 2023
 Company Secretary & Compliance Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MILLENNIUM EDUCATION FOUNDATION
 OPERATING IN EDUCATION SECTOR AT NOIDA, UTTAR PRADESH
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN No.	MILLENNIUM EDUCATION FOUNDATION CIN: U80904DL2014NP269753
2. Address of the registered office	Flat No. SS-1, T/F, U/G, Sector 18, Phase 2, Dwarka, New Delhi -110078
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Plot No. SS-1, RG Residency, Sector 119, Noida, Uttar Pradesh- 201305
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations: FY 2019-20: Rs.9,41,04,357/- (Audited) FY 2022-23: Rs.9,07,26,100/- (Unaudited)
7. Number of employees/ workmen	No. of Workmen:35 (Outsourced) No. of Employees:77
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending an email to the Resolution Professional at: millennium.ip@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending an email to the Resolution Professional at: millennium.ip@gmail.com
10. Last date for receipt of expression of interest	18.09.2023
11. Date of issue of provisional list of prospective resolution applicants	27.09.2023
12. Last date for submission of objections to provisional list	02.10.2023
13. Process email ID to submit EOI	millennium.ip@gmail.com, hansrajchugh@ashm.in

Date: 02.09.2023
 Place: New Delhi.
 Mr. Hans Raj Shrivastava
 Resolution Professional
 Regn No: IBBI/PA-001/IP-PO698/2017-2018/11182
 Regd. Address: E-24, (Basement), Lalpat Nagar III, New Delhi-110024
 For: Millennium Education Foundation Under CIRP

KARVY FINANCE
 Corporate Office: M/s. Karvy Financial Services Limited, 301, 3rd Floor, Gujrals Road, 167 CST Road, Koliwara Area Village, Kalina, Santacruz (E), Mumbai - 400098.
 Email - Dattaprasad.naik@karvy.com; Contact No.: 9769454650

PUBLIC NOTICE FOR TENDER-CUM-AUCTION SALE

SALE NOTICE THROUGH E-AUCTION (ONLINE AUCTION) UNDER SARFAESI ACT, 2002 CUM NOTICE TO SALE TO BORROWERS/GUARANTORS, RULE 8 & 9 UNDER SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

In exercise of powers conferred under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules, 2002 and pursuant to the possession of the secured assets of the borrower(s)/ mortgagors mentioned hereunder, the public and all concerned including the concerned borrowers/mortgagors, their legal heirs/representatives, as the case may be are hereby informed that offers are invited by the Karvy Financial Services Ltd for purchase of the properties listed below.

Whereas the Authorized officer of the Karvy Financial Services Ltd has decided to Sell the property described herein below on "AS IS WHERE IS BASIS" AND "AS IS WHAT IT IS BASIS" under rules 8 & 9 of the said Act, through Public Auction.

Loan Code No. 421053
Neeraj and Co-Borrower's (2) Veena Rani, Sachin & Dosh Bandhu all are having address House No. Wz 723, First Floor, Old-287, Rishi Nagar, Shakur Basti, New Delhi-110034. **Demand Notice Date:** 16th Sept 2020. **Total Amount Due as per Demand Notice:** Rs.96,65,779/- (Rupees Ninety Six Lakhs Sixty Five Thousand Seven Hundred and Seventy Nine Only) up to 14th SEPT 2020.

SCHEDULE OF PROPERTY
 All That Piece And Parcel of the Property Bearing House No. WZ 723, Built of Land Measuring 94 Sq. Yrds, First Floor, Out of Kharsa no. 369, situated in the area of Village Saleempur Mazra, Madipur, Old-287, Rishi Nagar, Shakur Basti, New Delhi-110034 which is bounded as under: **North:** By Other Property. **South:** By Other Property. **East:** By Road. **West:** By Other Property

AUCTION DETAILS

Date & Time of Public Auction	19/09/2023 by 3 p.m. to 5 p.m.
Venue	M/s. Karvy Financial Services Limited, 301, 3rd Floor, Gujrals house, 167 CST Road, Koliwara Area Village, Kalina, Santacruz (E), Mumbai - 400098
Reserve Price	Rs.38,00,000/- (Rupees Thirty Eight Lakhs Only)
Last date for Submission of Tender Form	18/09/2023
Property Inspection Date	16/09/2023
Earnest Money Deposit	Rs.3,80,00,000/- (Rupees Three Lakhs Eighty Thousand Only)

IMPORTANT TERMS & CONDITIONS:

- The intending bidders should be present in person for the Auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself/herself.
- The intending bidders may obtain the Tender Forms from the Manager, M/s. Karvy Financial Services Limited, 301, 3rd Floor, Gujrals house, 167 CST Road, Koliwara Area Village, Kalina, Santacruz (E), Mumbai - 400098.
- The intending bidders should submit their bids only in the tender form prescribed in sealed envelopes addressed to the Authorized Officer, M/s. Karvy Financial Services Limited, together with a Pay Order/Demand Draft for an EMD of 10% of the Reserve Price, drawn in favour of "Karvy Financial Service Limited" on or before 18-09-2023 by 6 p.m. of Tender-cum-Auction sale hereby notified. The Demand Draft will be returned to unsuccessful bidders.
- For document verifications, intending purchaser may visit: M/s. Karvy Financial Services Limited, 301, 3rd Floor, Gujrals house, 167 CST Road, Koliwara Area Village, Kalina, Santacruz (E), Mumbai - 400098.
- The Property/ies is sold on "AS-IS-WHERE-IS" AND "AS-IS-WHAT-IS" basis.
- The Sealed Tenders will be opened in the presence of the intending bidders by 3p.m. on 19-09-2023 of Tender-cum-auction Sale hereby notified. Though in general the same will be by way of closed tenders, the Authorized Officer may, at his sole discretion, conduct an open Auction among the interested bidders who desire to Quote a bid higher than the one received in the closed tender process, and in such an event, the sale shall be conferred on the person making highest bid. The sale, however, is subject to confirmation of M/s. Karvy Financial Services Limited.
- The successful bidder shall have to pay/ deposit twenty five per cent (25%) (inclusive of EMD paid) of the sale amount immediately on the same day or not later than next working day on completion of sale and the balance amount of seventy five per cent (75%) within 15 days from the date of confirmation of Sale, failing which the initial deposit of 25% shall be forfeited. At any cost it shall not be refunded. The property shall forthwith be put up again and resold, after the issue of fresh proclamation of sale.
- The Sale Certificate will be issued by the Authorized Officer in favor of the successful purchaser only after receipt of the entire Sale consideration within the time limit stipulated herein.
- The Successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, Registration Fee etc., as applicable under law.
- The Successful bidder should pay the statutory dues (lawful house tax, Electricity Charges and other Dues), TDS, GST if any, due to Government, Government undertaking and Local bodies.
- The Authorized Officer has absolute right to accept or reject Tender or Bid any or all the offers and adjourn/postpone/cancel the Auction without assigning any reason therefor and also modify any terms and conditions of the sale without assigning any reason therefor and also to modify any terms and conditions of the sale without any prior notice.

Place : Delhi
 Date : 01.09.2023
 Authorised Officer
 M/s. Karvy Financial Services Limited

PACIFIC INDUSTRIES LIMITED
 Registered Office: Survey No. 13, N.H.48, Kempalinganahalli Village, Nelamangala Taluk, Bangalore-Karnataka 562123
 Tel No. +91-8027723004; Fax: +91-8027723005
 Corporate Office: Village Bedla, P.O. Box 119, Udaipur-313001
 Tel No. +91-294-2440196, 2440388; Fax: +91-294-2440780
 Email: pacificinvestor@rediffmail.com; Website: www.pacificindustriesltd.com
 CIN: L14101KA1989PLC062041

NOTICE IS HEREBY GIVEN THAT the 34th Annual General Meeting of the members of M/s Pacific Industries Limited will be held on Monday 25th September, 2023 at SURVEY No.13, N.H.48, KEMPALINGANAHALLI, NELAMANGALA TALUKA BANGALORE KA 562123 at 12.30P.M. (Indian Standard Time) through Video Conferencing ("VC") or Other Audio